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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-3041/2002

New Delhi this the 22nd day of November, 2002.

Hon'ble Dr. A. Vedavalli, Member(J)

Sh. R.K. Gaur,
S/o Sh. K.L. Sharma,
R/o 398A Race Course Colony
Buland Shahr,
C/o Sh. Sant Lal Advocate,
C-21(B) New Multan Nagar,
Delhi-56. Applicant

(through Sh. Sant Lal, Advocate)

Versus

1. Union of India through
the Secretary,
Deptt. of Posts,
M.O. Communications,
Dak Bhawan,
New Delhi-1.
2. The Chief Postmaster General,
U.P. Circle, Lucknow-226001.
3. The Supdt. of Post Offices,
Buland Shahr Dn,
Buland Shahr-203001. Respondents

Order (oral)

By Hon'ble Dr. A. Vedavalli, Member(J)

Heard the learned counsel for applicant.

2. The applicant R.K. Gaur, a Hindi Typist working under the respondents, is aggrieved by the non-disposal of his representations dated 21.11.2001 (Annexure A-3), dated 15.01.2002 (Annexur A-7) and dated 12.07.2002 (Annexure A-8) by the respondents regarding the revision of pay scale of Hindi Typist.

3. The applicant seeks the following reliefs:-

- (i) To direct the Respondent No.1 to consider the representations made by the applicant dated 21-11-01, 15-1-02 and 12-7-02 in view of the judgements/Orders of the Tribunal

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and of Rajasthan High Court at Jodhpur within a period of three months or any such period as the Hon'ble Tribunal deem fit and pass appropriate speaking and reasoned order for redressal of his grievances. The applicant may be given the liberty to approach this Hon'ble Tribunal in case his grievance still survives;

- (ii) To grant such other or further relief as this Hon'ble Tribunal deem fit in the interest of justice; and
- (iii) To award the costs of this application as allowed in the case of Surrender Kumar (Supra) as the applicant has been forced for this litigation."

4. When the matter came up for admission today, learned counsel for applicant Sh. Sant Lal submits that the applicant will be satisfied if a direction is given from the Court to the respondents to dispose of the aforesaid representations within a particular time frame to be fixed by the Court and with liberty to come back if any grievance survives after the disposal of the aforesaid representations.

5. After hearing the learned counsel for applicant and on a consideration of the matter, the OA is disposed of at the admission stage itself with the following directions:-

Respondents are directed to examine the aforesaid representations and the grounds taken by the applicant in the present OA also as additional grounds on their merits in the light of the relevant rules,

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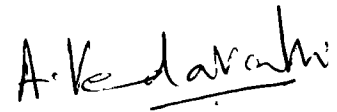


instructions and judicial pronouncements on the subject and dispose of the same with a detailed and reasoned order in accordance with law within three months from the date of receipt of a copy of this order under intimation to the applicant.

6. If any grievance still survives thereafter the applicant is granted liberty to approach this Tribunal again in fresh original proceedings, if so advised, in accordance with law.

7. O.A. is disposed of as above.

8. Registry is directed to send a copy of the OA alongwith a copy of this order to the respondents.



(Dr. A. Vedavalli)
Member(J)

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